

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 60 of 2020**

**IN THE MATTER OF:**

**Vipul Sez Developers Pvt. Ltd. & Anr.**

**...Appellants.**

**Versus**

**Solitaire Capital India & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Virender Ganda, Sr. Adv. With  
Mr. Abhinav Vashisht Sr. Adv. With  
Mr. Sarojanand Jha and Mr. Saroj Malik,  
Advocates.**

**For Respondent: Mr. Vipul Kumar (Caveator, R-1&2) A.R.  
Mr. CS Chauhan (Caveator, R-1&2)**

**ORDER  
(Virtual Mode)**

**13.01.2021** It is stated that order in Company Appeal No. 422 of 2019 has now been passed. Parties to file copy of the order. The Respondents may file Reply to the Appeal raising whatever contentions as some Respondents are claiming that Appeal has become infructuous.

The Respondents may file the respective Replies within 15 days. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice)' Hearing on **18<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Mr. V.P. Singh]  
Member (Technical)**

Basant B./md.